



NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 201
CP No. (IB)- 58/7/JPR/2024
Under Section 7 of IBC, 2016

In the matter of:

ICICI Bank Ltd.

.... Financial Creditor

Versus

Rajputana Construction Pvt. Ltd.

...Corporate Debtor

Coram: HON'BLE MS. REETA KOHLI, JUDICIAL MEMBER
HON'BLE MS. KAVITA BHATNAGAR, TECHNICAL MEMBER

PRESENT: -

For the Financial Creditor : Anubha Singh, Adv.

For the Corporate Debtor : Akshita Koolwal, Adv.

ORDER

Ld. Counsel for the petitioner is seeking permission to withdraw the present CP. Allowed as prayed for. CP disposed off as having been withdrawn.

(Kavita Bhatnagar)
Technical Member

(Reeta Kohli)
Judicial Member

October 07, 2025